CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A. NO. 539 OF 2011

Tuesday, this the 21st day of June, 2011

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HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER HON'BLE Mr. K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER

Baiju T Cherian Thazhathedathu, Manarcaud PO Kottayam – 686 019 (Casual Peon, IIMC, Kottayam)

Applicant

(By Advocate Mr. George T Thachett)

versus

- Indian Institute of Mass Communication Vadavathoor, Kottayam – 686 010 Represented by Officer in Charge
- 2. The Registrar
 Indian Institute of Mass Communication
 JNU New campus,Aruna Asaf Ali Marg
 New Delhi 67
- 3. Union of India represented by Secretary Ministry of Information & Broadcasting New Delhi 1

Respondent

(By Advocate Mr. Sunil Jacob Jose, SCGSC)

The application having been heard on 21.06.2011, the Tribunal on the same day delivered the following:

ORDER

HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER

The applicant is working as casual Peon under the 1st respondent. By Annexure A-8, he was informed that his services will be terminated within one month from the date of the order. Annexure A-8 dated 23.05.2011. Immediately, on receipt of Annexure A-8, he submitted Annexure A-9 representation. No orders are stated to have been passed on Annexure A-9. Apprehending that his services would be terminated without

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considering Annexure A-9, he has approached this Tribunal seeking an appropriate direction to the 2nd respondent to regularize his services and not to terminate his services till the disposal of Annexure A-9 representation.

- 2. When the matter came up on 17.06.2011, Mr.Sunil Jacob Jose, the learned SCGSC took notice on behalf of the respondents and the matter was adjourned to 21.06.2011 to get instructions in the matter. He submits that despite earnest efforts he could not get any instructions in the matter. In this view we are taking the matter and the limited prayer is to consider his representation, we are disposing of the OA without going into the merits of the case. Since Annexure A-8 representation has been made, it is only proper that the 2nd respondent shall dispose of Annexure A-8 representation before actual termination of the service of the applicant.
- 3. OA is disposed of accordingly. A copy of the order shall be issued to both sides. The applicant may serve a copy of this order on the 2nd respondent for his information and compliance along with a copy of the OA. No costs.

Dated, the 21st June, 2011.

K GEORGE JOSEPH ADMINISTRATIVE MEMBER JUSTICE P.R.RAMAN JUDICIAL MEMBER